

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Service Tax Appeal No. 25420 of 2013

(Arising out of **Order-in-Original** No.VIZ-STX-001-COM-114-12 dated 26.09.2012 passed by
Commissioner of Central Excise, Customs & Service Tax, Visakhapatnam-I)

Sea Master Shipping And Logistics .. **APPELLANT**

No. 10-1-31,
5th Floor, Signature Towers,
C.B.M. Compound,
Visakhapatnam,
Andhra Pradesh – 530 003.

VERSUS

Commissioner of Central Excise .. **RESPONDENT**

**and Service Tax
Visakhapatnam - II**

Port Area,
Visakhapatnam,
Andhra Pradesh – 530 035.

APPEARANCE:

None for the Appellant.

Shri A. Rangadham, Authorized Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30561/2025

Date of Hearing: 02.12.2025

Date of Decision: 02.12.2025

[ORDER PER: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. Perused the records. It is apparent from the records that appellant had not appeared on 23.06.2025. No any request for adjournment. Therefore, appellant is not taking interest to pursue their appeal. Therefore, appeal is liable to be dismissed for non-prosecution.

2. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**